

गुजरात के सूरत जिले में स्थित राष्ट्रीयकृत बैंकों में कार्य कर रहे अनुसूचित जातियों के व्यक्ति

5438. श्री अमर सिंह चौधरी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि गुजरात के सूरत जिले में स्थित राष्ट्रीयकृत बैंकों में कार्य कर रहे अनुसूचित जाति के कर्मचारियों की संख्या कितनी है ?

वित्त मंत्रालय में उप-मंत्री (श्रीमती सुशीला रोहतगी) : सूरत जिला (गुजरात) में राष्ट्रीयकृत बैंकों में काम कर रहे अनुसूचित जातियों के कर्मचारियों की संख्या 28-2-1973 को 68 थी ।

Agreement for Loan from Austria

5439. SHRI PURUSHOTTAM KAK-
ODKAR:
SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state;

(a) whether Austria and India have signed an aid agreement for the year 1973;

(b) if so, what are the main features of the agreement; and

(c) how the amount of aid is proposed to be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH: (a) Yes, Sir. An agreement for a loan of Rs. 37.91 lakhs was signed between the Government of India and Austria on 22nd December, 1972.

(b) The loan bears an interest rate of 2 per cent per annum, and is repayable over a period of 18 years excluding an initial grace period of 7 years.

(c) The loan is to be used for import of commodities and capital goods of Austria origin.

Misuse of Import Licences

5440. SHRI PURUSHOTTAM KAK-
ODKAR:
SHRI RANABAHADUR
SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received reports of misusing of import licences issued to the parties;

(b) in how many cases the import licences have been misused in 1972-73;

(c) what action was taken against the parties concerned; and

(d) whether modification is being considered in view of the large scale misuse of import licence?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) Some cases of alleged misuse of import licences during 1972-73, have been reported to the Government. As such misuses have been reported only in the recent past, the cases are still under investigation either departmentally or through the sponsoring authority or through the Central Bureau of Investigation. It is not possible to say at present the number of cases of actual misuse of licences because this can be ascertained only after the investigations are completed.

(c) and (d). Compared with the No. of licences that has been issued during 1972-73 it, cannot be said that there has been a large scale misuse of import licences. No doubt some cases, as indicated above, have been reported to the Import Control authorities. The provisions for taking action against violations of any condition of the licence or violation of the Import and Export (Control) Act and Orders issued thereunder are adequate. Government have powers to take action against misuse of licences which are indicated below:—

(i) Department from issuing import licences or release orders